

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

**HON'BLE MR. A.K. GAUR , MEMBER (J).
HON'BLE MRS. MANJULIA GAUTAM, MEMBER (A)**

Original Application Number. 149 OF 2007.

ALLAHABAD this the **06th** day of April, **2010.**

1. Dinesh Prasad Singh, aged about 52 years, Son of late Sri Sharda Prasad Singh, presently posted as Office Superintendent-I, D.L.W, Varanasi, resident of 198, Bhaskar Nagar, Hasanpur, Madudeeh, district- Varanasi.
2. Ganesh Kumar Sinha, aged about 52 years, Son of late Sri J.P. Sinh, presently posted as Office Superintendent-I, D.L.W, resident of 497, Kandhwa, Varanasi.

.....Applicants.

VE R S U S

1. Union of India , Ministry of Railways through General Manager, D.L.W, Varanasi.
2. The General Manager, D.L.W, Varanasi.
3. The Chief Personnel Officer, D.L.W, Varanasi.
4. Deputy Chief Personnel Officer, HQ, D.L.W, Varanasi
5. Assistant Personnel Officer, D.L.W., Varanasi.

.....Respondents

Advocate for the applicants: Sri A. Srivastava

Advocate for the Respondents : Sri A.K. Sinha

O R D E R

(By Hon'ble Mr. A.K. Gaur, J.M)

Learned counsel for the respondents at the very out set has submitted that against changed Notification dated 06.02.2007/Annexure 1 of O.A, the applicants have not preferred representation to the

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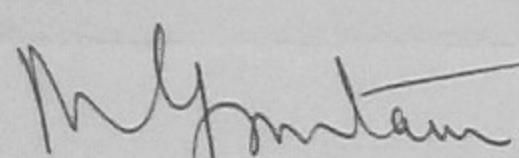
competent authority and as such the O.A deserves to be dismissed on the ground of alternative remedy.

2. Having heard counsel for both sides, we feel it just and proper to direct the applicant to prefer a representation to the competent authority within specified period of time.

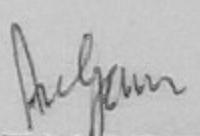
3. Accordingly we hereby directed the applicant to file a certified copy of this order alongwith representation to the competent authority within a period of two week from the date of receipt of certified copy of this order. In case the certified copy of the judgment is filed within stipulated period of time (as contemplated above), the competent authority shall consider and decide the same by a reasoned and speaking order within a period of one months on receipt of certified copy of the order and communicate the decision to the applicant.

4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be it noted that we have not passed any order on merits of the case.



MEMBER- A.



MEMBER- J.

/Anand/